

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

Appeal No. 86/252/PB/2018

IN THE MATTER OF:

**CM Lubes India Ltd. & Ors.
Vs**

.... APPLICANT / PETITIONER

Registrar of Companies

.... RESPONDENT

SECTION:

Under Section 252(3)

Order delivered on 29.01.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

Mr. Sumit Garg, Advocate

For the Respondent(s):-

**Ms. Easha Kadian, Advocate for Income Tax
Department**

ORDER

On the oral request made by the learned counsel for the appellant The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is impleaded as a party-respondent.

Amended memo be filed by the learned counsel for the appellant within two days.

Notice of the appeal.

Learned Proxy Counsel, Ms. Easha Kudian for Ms. Lakshmi Gurung, learned standing counsel for Income Tax Department-added respondent accepts notice.

A copy of the complete paper book be served on the learned counsel for Income Tax Department as well as to the learned Company Prosecutor during the course of the day.

Reply be filed within four weeks with a copy in advance to the learned counsel for the appellant.


VINEET


Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondent.

List for arguments on 19.03.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)